

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 11
IA No. 48/JPR/2024
IA No. 114/JPR/2024
IA No. 205/JPR/2024
IA No. 221/JPR/2024
IA No. 244/JPR/2024
CP No. (IB)- 99/7/JPR/2019
Under Section 7 of IBC, 2016

In the matter of:

Punjab National Bank

.... Financial Creditor

Versus

M/s Tirupati Balaji Enterprises Pvt. Ltd.

...Corporate Debtor

Coram: HON'BLE MR. H.V. SUBBA RAO, JUDICIAL MEMBER

HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Financial Creditor : Akshita Koolwal, Adv.
Garima Diggiwal, RP
For the Corporate Debtor : Ayush Agarwal, Adv.
Gaurav Asati, Adv.

ORDER

IA No. 48/JPR/2024

Heard Ms. Akshita Koolwal, Adv. appearing on behalf of the Applicant. Mr. Ayush Agarwal, Proxy counsel appeared on behalf of Mr. Akshay Bhardwaj, Adv. for the Respondent. Reply has been filed by Respondent electronically today itself. Physical copy is not before us today. Rejoinder, if any, may be filed within 2 weeks, with an advance copy to the opposite counsel. List the IA for arguments on 27.05.2024.

IA No. 114/JPR/2024

Heard Ms. Akshita Koolwal, Adv. appearing on behalf of the Applicant. Mr. Gaurav Asati, Adv. appeared for the Respondent. Reply, if any, may be filed

within 2 weeks, with an advance copy to the opposite counsel. List the IA on 27.05.2024.

IA No. 205/JPR/2024

Heard Ms. Akshita Koolwal, Adv. appearing on behalf of the Applicant. **Issue notice to the Respondent.** Learned counsel for the Applicant shall collect the notice from the Registry and send the same along with complete paper book and a copy of this order immediately to the Respondent. Reply, if any, may be filed within two weeks, with an advance copy to the opposite counsel. List the IA on 27.05.2024.

IA No. 221/JPR/2024

The present application has been filed u/s 12(2) of IBC, 2016 seeking 90 days extension of the time period of CIRP of Corporate Debtor, which is expiring on 28.04.2024. Extension of the time period of the CIRP proceedings by 90 days has been recommended unanimously by CoC in its 6th meeting held on 10.04.2024, keeping in view that last date for submission of Resolution Plans by PRAs has been fixed as 05.05.2024. Considering the submissions by RP, this Adjudicating Authority hereby grants an extension of 90 days in CIRP period beyond 28.04.2024. **Hence, IA No. 221/JPR/2024 stands disposed of accordingly.**

IA No. 244/JPR/2024

This is the 3rd progress report. The same is taken on record, subject to just exceptions and disposed of accordingly.

-Sd-
(Rajeev Mehrotra)
Technical Member

-Sd-
(H.V. Subba Rao)
Judicial Member

April 26, 2024

M.S.